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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

RA.48/92 IN
OA.235/89

DATE OF DECISION: 21-2-1992

C.P.Saxena Vs. Union of India through
Director of Audit Defence Services,
New Delhi.

JUDGEMENT
(delivered by Hon'ble Vice Chairman(J)
Shri P.K. Kartha)

This RA has been filed by the original applicant in OA.235/89, which was disposed of by Judgement dated 24.12.91. After hearing the applicant in person and the learned counsel for the respondents, the application was partly allowed and the respondents were directed to refix the pension of the petitioner as directed in para-9 of the Judgement.

2. After carefully going through the grounds raised in the R.A., we see no error apparent on the face of the Judgement. The applicant has also not brought out any fresh facts warranting the review of the Judgement.
3. RA.48/92 is accordingly rejected.

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B.N. DHOUDIYAL
(B.N. DHOUDIYAL)
MEMBER(A)

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(P.K. KARTHA)
VICE CHAIRMAN(J)